

आयकर अपीलिय अधीकरण, न्यायपीठ – “B” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH: KOLKATA
(समक्ष) Before श्री जे. सुधाकर रेड्डी, लेखा सदस्य एवं/and श्री ऐ. टी. वर्की, न्यायीक सदस्य)
[Before Shri J. Sudhakar Reddy, AM & Shri A. T. Varkey, JM]

I.T.A. No. 2655/Kol/2018
Assessment Year: 2014-15

Mahesh Kumar Kandoi (PAN: AFAPK8803Q)	Vs.	Income-tax Officer, Ward-35(4), Kolkata.
Appellant		Respondent

Date of Hearing (Virtual)	16.04.2021
Date of Pronouncement	16.04.2021
For the Applicant	N o n e
For the Respondent	Shri Jayanta Khanra, JCIT

ORDER

Per Shri A.T.Varkey, JM

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-10, Kolkata dated 19.09.2018 for AY 2014-15.

2. None appeared on behalf of the assessee. However, an application dated 05.04.2021 on behalf of the assessee has been placed on record wherein the assessee has submitted that the assessee wants to withdraw this appeal since assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of this appeal and the competent authority has issued form no. 3. Therefore, taking into consideration the fact that since the assessee has opted for the Scheme for the AY 2014-15 and Form 3 has been issued by the Department which is placed on file, we allow the assessee to withdraw the impugned appeal

3. In the result, the appeal of assessee is dismissed as withdrawn

Order is pronounced in the open court.

Sd/- (J. S. Reddy)
Accountant Member

Sd/-(A. T. Varkey)
Judicial Member

Date: 16th April, 2021

Jd (Sr. PS.)

Copy forwarded to –

1. Appellant – Shri Mahesh Kumar Kandoi, Room No. 6/11, 4th floor, 6, Clive Row, Back Portion, Kolkata-700 001.
2. Respondent – ITO, Ward-35(4), Kolkata.
3. CIT(A)-10, Kolkata. (sent through e-mail)
4. CIT- , Kolkata
5. DR, ITAT, Kolkata. (sent through e-mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata.